

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:691
ANSWERED ON:15.07.2014
DEMARCATON FOR ANDHRA PRADESH AND TELANGANA
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has demarcated the assets and liabilities for the State Governments of Andhra Pradesh and Telangana;
- (b) if so, the details thereof; and
- (c) the steps taken or being taken by the Union Government for an amicable settlement of assets and liabilities for both the States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU)

(a) & (b): The assets and liabilities of the States of Andhra Pradesh and Telagana are apportioned as per Part VI (Sections 47 to 67) of the Andhra Pradesh Reorganisation Act, 2014.

(c): As per Section 47(4) of the Andhra Pradesh Reorganisation Act, 2014, any dispute regarding the amount of financial assets and liabilities shall be settled through mutual agreement, failing which by order by the Central Government on the advice of the Comptroller and Auditor-General of India.